



THE MOOT COURT SOCIETY OF DEVI SHARVANI
EDUCATION SOCIETY'S VM SALGAOCAR COLLEGE OF LAW
IN ASSOCIATION WITH JUSTICE G.D. KAMAT MEMORIAL TRUST
PRESENTS



THE 2ND EDITION OF

Justice G.D. Kamat Memorial National Moot Court Competition, Goa, 2024



9th-11th February 2024



1. ABOUT THE COLLEGE

Situated in the State of Goa, V.M. Salgaocar College of Law offers the Five Year Integrated double degree B.A. LL.B., Three-year LLB Degree, the two year post graduate LL.M programme, Ph. D program as well as a Diploma in Civil Law. V.M. Salgaocar College of Law is committed to and directs its activities towards securing:

- Excellence in Legal Education
- Responsible citizenship
- Social justice and humanism
- Fraternity and common brotherhood
- Compassion and respect for fellow beings and for the environment
- Professionalism, ethics and integrity of thought and action
- Equality of opportunity
- Freedom of ideas and novelty of thoughts,
- Scientific temper and the spirit of inquiry and reform

The V.M. Salgaocar College of Law has always endeavoured to inculcate commitment and professionalism in all of its students thereby contributing to the growth of the legal system in India. The college has received accolades such as the Institutional Excellence Award from The Society of Indian Law Firms, Community Engagement Awards from Herbert Smith Freehills as well as the knowledge Steez Legal Aid Award from Knowledge Steez, Delhi which are all emblematic of the Institutions sincere efforts. The VM Salgaocar College of Law has always endeavoured to inculcate commitment and professionalism in all of its students thereby contributing to the growth of the legal system in India.

The college has received accolades such as the Institutional Excellence Award from The Society of Indian Law Firms, Community Engagement Awards from Herbert Smith Freehills as well as the knowledge Steez Legal Aid Award from Knowledge Steez, Delhi which are all emblematic of the Institutions sincere efforts towards ameliorating legal education. The Legal Aid Society of college works in furtherance of the college motto i.e “excellence in legal education in pursuit of justice and service to humanity.”



The Alternative Dispute Resolution Board of the Institution aims to inculcate among the students, the amicable approach towards the settlement of a client's disputes thereby forming another imperative aspect of clinical legal education. The Child Rights Clinic established by the College is the first of its kind in the State of Goa which is an on-campus clinic wherein the students under the guidance of the faculty, offer legal assistance as well as advice and facilitate access to aggrieved children. The Consumer Clinic of the College provides an opportunity to our students to actively participate and represent clients before the Consumer forums.

The Moot Court Society of V.M. Salgaocar College of Law is one of the most ancient and enduring pursuit within the college's legacy. A multitude of students, driven by the aspirations to become adept mooters, engage in rigorous selection processes, subsequently representing our esteemed institution in esteemed national Moot Court Competitions, thereby bestowing honor upon our academic establishment. The College conducts various academic activities to enrich the learning experience of students such as Lex Infinitum, an International Dispute Resolution Competitions, Memorandums of Understanding with Foreign Universities, the Salgaocar Law Review, the Contemporary Legal Development Forum, Trial Advocacy, various Law Clubs as well, such as the Economic and Innovative forum, and Communication Club etc.

The aforementioned success has been attributed to the combined efforts of the qualified and experienced teaching staff, visiting faculty and the ever valuable assistance of the administrative staff.





2. ABOUT LATE JUSTICE G.D. KAMAT



Born on January 5, 1935, Justice Gurudas D Kamat was enrolled as an advocate by the Maharashtra Bar Council on August 10, 1962. He commenced his practice back in Bombay in 1963, and in 1964 he started his practice in his home state of Goa and went on to explore various branches of law. He also held the post of public prosecutor from 1967 to 1969. Starting from 1980, he became an advocate for the Customs and Central Excise Departments of the Government of India. Sir had also been a member of the Senate and a law faculty member at Bombay University from 1980 to 1982. Sir went on to be appointed as an additional judge at the Bombay High Court on November 29th, 1983, and became a permanent judge on November 29th, 1983. He also went on to become the Chief Justice of the Gujarat High Court with effect from July 1 1996, the first Goan to have accomplished such a commendable feat. Sir had an exceedingly illustrious career spanning more than three decades as a doyen of the legal fraternity, retiring on January 5, 1997.



3. ABOUT THE COMPETITION

Being a premier institute in the State of Goa, its Moot Court Society has always focused on ways of developing a more promising future wherein mooting is an inclusive experience that enhances its students legal proficiency and courtroom mannerism . In furtherance of the same, the society has previously organised several Moot Court Competitions wherein they have witnessed some of the brightest brains from law schools across the country.

The V.M. Salgaocar College of Law in collaboration with the Justice G. D. Kamat Trust in memory of Late Justice G.D Kamat organised the first edition of a National Moot Court Competition which was titled as Justice G.D Kamat Memorial National Moot Court Competition in January 2023 . The first edition served as a torchbearer, boasting active participation from 26 teams representing prestigious colleges across the country.

The Moot Court Competition in its very first edition has established itself as one of the most promising moot court competitions of the year 2023.

That year's moot problem based on the Law of Sedition was conceived to create awareness about the juxtaposition of criminal jurisprudence with the ever-emerging legal concepts that are societally entangled aiming to not only revolutionise and find applicable relevance in legal education.

The Moot Court Competition served as a pivot where we had the best practising lawyers in the state of Goa as Judges for the Preliminaries , Quarter Finals and Semi Final Rounds .



The finals of the Moot court Competition was judged by 3 eminent figures in the field of law – sitting judges at the High Court of Bombay at Goa; Justice Valmiki Menezes and Justice Mahesh Sonak and (Rtd) Chief Justice of Allahabad High Court Justice Ferdino Inacio Rebello .

The Winners and the Runners up for the Moot court Competition were declared at the valedictory ceremony which was held on the 29th January,2023 where Hon'ble Justice of The Bombay High Court at Goa , Justice Mahesh Sonak graced us with his presence as the Chief Guest .

The Winners of the Moot Court Competition were National Law University ,Bhopal and the Runners Up were Gurusiddappa Kotambari Law College, Hubballi. Both the triumphant teams were awarded with certificates of merit , a trophy and cash prizes .

To commemorate the unparalleled achievements of one of Goa's greatest legal laureate that is Hon'ble Late Justice GD Kamat we are honoured to announce that the Moot Court Society of V.M. Salgaocar College of Law is fortunate to collaborate once again with the Justice G.D. Kamat Trust to host another the 2nd edition of this National Moot Court Competition.

With this incredible legacy to live up to, we are elated to announce the 2nd edition of Justice G.D Kamat Memorial National Moot Court Competition in February 2024





4. LINK FOR MOOT PROPOSITION

<https://drive.google.com/drive/folders/1ILXQdpGkjfpEBPLkkZCMFp32aoSCoIQJ>

5. THE VENUE

The **Oral Rounds** of the Justice G.D. Kamat Memorial National Moot Court Competition 2024 will be held from the 9th to the 11th of February 2024 at V.M. Salgaocar College of Law, Miramar, Panjim, Goa, 403001.

6. LANGUAGE

The official language of the competition being English, all participants are strictly required to present both their oral and written submissions in English.

7. ELIGIBILITY

The students pursuing LL.B. (5 years integrated course [B.A. LL. B, BB.A. LL. B, B. Com LL. B, B.Sc. LL. B]) or LL. B (3 years) Degree Course from any recognized Law College/ University subject to fulfillment of the registration formalities are eligible for participation. subject to fulfilment of registration formalities . It is to be noted that only one team per college / university / institution shall be allowed to participate .

8. TEAM COMPOSITION

Each team shall consist of 3 members (two speakers and one researcher) . Each team will be assigned a team code by the organizing committee.



9. TIMELINE

SR.NO.	ITEM	DATE
1	RELEASE OF GOOGLE FORM FOR PROVISIONAL REGISTRATION, MOOT PROBLEM AND RULES OF THE MOOT COURT COMPETITION	10TH NOVEMBER 2023
2	LAST DATE FOR PROVISIONAL REGISTRATION	3RD DECEMBER 2023
3	RELEASE OF THE FINAL LIST OF SELECTED TEAMS (24 TEAMS) AND GOOGLE FORM FOR FINAL REGISTRATION	5TH DECEMBER 2023
4	LAST DATE OF FINAL REGISTRATIONS AND PAYMENT	8TH DECEMBER 2023
5	ALLOTMENT OF TEAM CODES	15TH DECEMBER 2023
6	LAST DATE FOR CLARIFICATIONS (SHALL BE EMAILED TO ishankenkre@vmslaw.edu.in)	28TH DECEMBER 2023
7	RELEASE OF CLARIFICATIONS	4TH JANUARY 2024
8	LAST DATE FOR SUBMISSION OF MEMORIALS (SOFT COPY) TO BE EMAILED TO vmsnationalmoot@vmslaw.edu.in BY 11.59PM	20TH JANUARY 2024

Changes to the timeline or granting of extension for the dates mentioned above is subject to the discretion of the organizing committee



10. REGISTRATION

The organizing committee shall admit only **24 teams** for the competition on **first come first serve basis**.

A) Fees:

The registration fee for the competition shall be **Rs. 8000/-** (Rupees Eight Thousand Only) per team. (Fees are inclusive of accommodation)

PLEASE NOTE THAT THE AMOUNT PAID HEREUNDER SHALL BE NON-REFUNDABLE ONCE PAID.

B) Provisional Registration:

1. The provisional registration will start from **10th November 2023**.
2. Last date for registration is **3rd December 2023**.
3. The official list of the selected colleges shall be posted on **5th December 2023**.
4. Link For Provisional Registration: <https://forms.gle/hZo233h8T2BPit5V8>

C) Final Registration:

1. The link for the final registration will be sent via email to the 24 selected teams, on first come first serve basis on their respective email Id's.
2. Last date for final registration and payment is **8th December 2023**.
3. The amount of Rs. 8,000/- (Rupees Eight Thousand Only) must be paid at time of final registration and the payment receipt of the same must be uploaded in the form.

D) Payment Details:

Payment shall be done online through **NEFT/IMPS**.

ACCOUNT NAME: V M SALGAOCAR COLLEGE OF LAW

ACCOUNT NO: 102210100006744

IFSC CODE: BKID0001022



11. MEMORIAL SUBMISSION

Every participating team is required to prepare two kinds of memorials:

- One on behalf of the Petitioner/ Appellant and other on behalf of the Defendant/ Respondent.
- The teams are required to submit the soft copies of both their memorials in **PDF format** by **20th January 2024 by 11.59 P.M** via email (vmsnationalmoot@vmslaw.edu.in)
- With the subject “Team Code – Petitioner/ Respondent. For e.g. 1. T-23 Petitioners and 2. T-23 Respondents
- The participants are instructed to ensure that their physical copies that shall be submitted during the competition are in complete congruence with the previously submitted swift copies.
- Any changes observed to the physical copy of the memorials will warrant deduction in Memorial evaluation.
- The teams are required to carry **7 copies** of their memorials for each side totaling to **14 copies** for the purpose of memorial exchange .
- The physical copy of memorials must be submitted at the time of registration i.e. **9th February 2024.**

A) Memorial Format:

1. All pages of the Memorial must be **numbered** and of **A4 size, with 1-inch margin on each side.**
2. The font of the Memorial must be **Times New Roman, size 12, with 1.5 line spacing.**
3. The Font-size of **footnotes must be of size 10.**
4. A uniform method of citation of authorities must be followed. Participants should adhere to **Harvard Blue Book 20th edition.**
5. Memorial should not exceed a **total of 35 pages** wherein arguments **should not exceed the limit of 20 pages.**

PLEASE NOTE : THAT THE NAMES OR LOGOS OF THE COLLEGES, UNIVERSITIES OR LAW SCHOOLS SHALL NOT BE MENTIONED ANYWHERE IN THE MEMORIALS SUBMITTED BY THE PARTICIPANTS OR MATERIAL WHICH MAY BE HANDED OVER AT THE TIME OF ORAL ARGUMENTS, IF FOUND, SUCH TEAM SHALL BE DISQUALIFIED.



B) Memorial Content:

a. The Memorials are required to contain the following sections:

1. Cover Page
2. Table of Contents
3. Table of Abbreviations
4. Index of Authorities
5. Statement of Jurisdiction
6. Statement of Facts
7. Issues Raised
8. Summary of Arguments
9. Arguments Advanced
10. Prayer

b. The Cover page of the memorial must contain the following:

1. The team code on the top right corner
2. The name of the moot court competition
3. The court before which the petition is filed
4. The statutory provision under which the petition is to be filed
5. The names of the parties
6. Title of the document i.e., memorial for the petitioner / respondent

c. The colour scheme to be followed in preparing the front page for the memorial as follows:

1. BLUE: PETITIONER
2. RED: RESPONDENT

C) Penalties For Non- Compliance With Memorial Rules:

1. Late Submission– 3 Marks per memorial every 6 hours after the deadline of submission (Soft Copy).
2. Exceeding Page Limit– 2 mark per page
3. Wrong Cause Title– 2 marks
4. Non-compliance with alignment format– 2 marks
5. Non-compliance with font size and font type – 2 marks



D) Memorial Evaluation:

1. Application of law to Fact: 25 marks
2. Use of Authorities and Precedents: 25 marks
3. Comprehension of the Law: 25 marks
4. Grammar and Style: 15 marks
5. Clarity and Organization: 10 marks

12. RESEARCHER'S TEST GUIDELINES

1. The Researcher's Test for the Competition shall be conducted on **9th February 2024**.
2. The Researcher's test shall be conducted in **offline mode**.
3. The venue for the test shall be same as the venue of the competition.
4. Only the '**Researcher**' is supposed to give the test.
5. The test shall consist of **50 objective-type questions**.
6. The test shall contain questions related to the moot problem, the law applicable in the Moot Proposition and from allied areas including case laws.



13. ORAL ARGUMENTS

1. Preliminary Rounds:

1. The competition shall have **2 preliminary rounds**, wherein teams will present both sides that is the petitioner and respondent as per the draw of lots.
2. For the preliminary round each team has a **maximum of 30 mins** to make their submission each speaker speaking for a **maximum of 20 mins**.
3. The teams can reserve **not more than 5 mins** for rebuttal and surrebuttal and it should be noted that such time reserved will be included in the **total 30 mins** for making oral submissions.
4. The highest scoring 8 teams by cumulative score in both the preliminary rounds shall progress to the quarter finals.
5. The Best Speaker Award shall be determined on the basis of the individual cumulative scores of both the preliminary rounds.
6. In case of a tie breaker the marks of the Memorials shall be added to the preliminary scores to decide the quarter final ranks.

2. Quarter Final Rounds:

The Quarter Final Round shall be based on **CUMULATIVE MARKS OF BOTH THE PRELIMINARY ROUNDS**.

Note: In case of a tie, the marks awarded for the memorials shall be considered.

THE FOLLOWING WILL BE THE FIXTURES FOR THE QUARTER FINAL ROUND:

COURT ROOM 1	RANK 1	RANK 8
COURT ROOM 2	RANK 2	RANK 7
COURT ROOM 3	RANK 3	RANK 6
COURT ROOM 4	RANK 4	RANK 5.

The quarter-final round of the competition shall be determined by knock out i.e., 4 winning teams out of the 8 that make it to the quarters shall progress to the semi-finals.

1. The side for each team will be decided by a draw of lots, the fixtures determined by the draw of lots will be final.
2. Each team has a maximum of **40 mins** to make their submissions in the quarter final round.
3. Each speaker can speak for a maximum of **22 mins**.
4. The teams can reserve not more than **8 mins** for rebuttal and surrebuttal and it should be noted that such time reserved will be included in the **total 40 mins** for making oral submissions.
5. In case of a tie between 2 teams memorial marks shall be added to the total to decide the qualifying team of the round.



3. Semi Finals:

1. The Semi-Finals Rounds of the competition shall also be **knock out rounds** i.e., 2 qualifying teams out of the 4 that make it to the semi finals shall progress to the Final Round.
2. The four teams that progress to the Semi Finals from the quarters and each team shall have a maximum of 45 mins to make their submissions in the semi-final Round.
3. Each speaker can speak for a maximum of **24 mins**.
4. Sides for each of the 4 semi-finalist teams will also be determined by a draw of lots.
5. Teams can reserve a maximum of **8 mins** for rebuttal or surrebuttal as the case maybe such a time reserved will be deducted from the **45 mins** allotted to each team.
6. In case of a tie between 2 teams memorial marks shall be added to the total to decide the qualifying team of the round.
7. The fixtures for the semi-final round shall be determined by the scores of the quarter-final round i.e., qualifying teams in each courtroom in the Quarter Final round shall be ranked based on their scores.

THE FOLLOWING WILL BE THE FIXTURES FOR THE SEMI FINAL ROUND:

COURT ROOM 1	RANK 1	RANK 4
COURT ROOM 2	RANK 2	RANK 3

4. Final Rounds:

1. The two qualifying teams in the semifinals shall progress to the Final Round.
2. Sides for each of the 2 finalist teams will also be determined by a draw of lots.
3. Each team shall have a maximum of **45 mins** to make their submissions in the final round.
4. Each speaker can speak for a maximum of **28 mins**.
5. Teams can reserve a maximum of **8 mins** for rebuttal or surrebuttal as the case maybe such a time reserved will be deducted from the **45 mins** allotted to each team.
6. In case of a tie between the teams the individual score of the mooter scoring the highest marks during the final round shall be considered.

5. Rebuttals and Surrebuttals:

1. Distribution of the time can be decided by the participants.
2. Participants to specify the time reserved for arguments, rebuttals and surrebuttals at the beginning of the session



14. AWARDS:

- 1) Winner – Rs. 50,000/- + Trophy + Merit Certificates
- 2) Runner Up – Rs. 25,000/- + Trophy + Merit Certificates
- 3) Best Mooter – Rs. 15,000/- + Trophy + Merit Certificates (Best Mooter shall be decided based upon the cumulative marks obtained by Individual Mooter only during the Preliminary Rounds)
- 4) Best Researcher – Rs. 10,000/- + Trophy + Merit Certificates (Best Researcher shall be decided based upon the Highest marks obtained for the Researchers Test)
- 5) Best Memorial – Rs. 15,000/- + Trophy + Merit Certificates (Best Memorial shall be based upon evaluation made by the Memorial Assessment Committee)



15. RULES REGARDING ACCOMMODATION

1. The registration fees are inclusive of provided accommodation.
2. There shall be no concession/ refund issued in case of non availability of provided accommodation however , the teams have to notify the Organising Committee about the same .
3. The accommodation shall be provided from 9th February 2024 to 12th February 2024. (Details in regards to the Check in and Check out timings will be provided later.)
4. Teams will be allocated their rooms upon arrival and the details thereof shall be intimated by way of e-mail.
5. The teams are required to strictly comply with the rules regarding accommodation. Moreover all of the rules with regard to hotel premises/property shall be adhered to by all teams at all times.
6. The male and female participants will be accommodated separately and no requests for any kind of change in accommodation shall be entertained by the organising committee upon the team's arrival in Goa.
7. The teams are obligated to abide by any other rules that are sent to them during the competition.
8. Prior and Extended stay apart from the dates on which accommodation will be provided by the college shall be independently communicated and paid for by the teams ,themselves to the concerned hotel authorities .
9. The college shall not be responsible for any expense incurred by the teams prior to or beyond the dates of the competition



16. MISCELLANEOUS

1. The dress code for the Competition shall be strictly black and white business formals.
2. Teams shall not be allowed to observe the oral rounds of another team, unless they have been officially disqualified from the competition.
3. Absence of any of the required participants during any of the rounds of the competition has to be mandatorily communicated to the Organising Committee.
4. The participants must make use of their respective team codes at all times during the competition.
5. Any disclosure or reference to the name of the team's institution or identity of individual team members, either during oral arguments or in the Memorials may lead to immediate disqualification of the team at the discretion of the Organising Committee.
6. Scouting is strictly prohibited. Scouting by any team shall entail instant disqualification.
7. The decision of the judges with regards to the outcome of all the rounds of the competition shall be final and binding.
8. The rules shall be strictly adhered to, and the organizers reserve the right to disqualify teams for deviating from the rules.
9. Food will be provided on the days of the competition.



FOR ANY QUERIES
PARTICIPANTS CAN CONTACT

FACULTY COORDINATOR

Dr. K.S. Rao
+919420596600

FACULTY CO-COORDINATOR

Ms. Priyanka Shet
+919325246769

STUDENT COORDINATOR

Riddhi Moghe
+918007432054

STUDENT CO-COORDINATOR

Savni Prabhudesai
+919421463691

(COMPETITIONS)

Esha Ghodekar
+919075701286

(REGISTRATION)

Eugenia Melo E Granjo
+919158968434

(TEAMS)

Riya Amonkar
+919657933646

(ACCOMODATION)

Joshua Dias
+919011352983

THANK YOU
